

S U P R E M E C O U R T O F I N D I A  
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Civil) No(s).28387/2008

(From the judgement and order dated 26/09/2008 in CRP No.1015/2008  
of The HIGH COURT OF MADRAS)

M/S V.V.MINERALS

Petitioner(s)

VERSUS

M/S TATA STEEL LIMITED &amp; ORS.

Respondent(s)

(With appln(s) for exemption from filing O.T. and permission to  
place addl. documents on record and with prayer for interim relief  
and office report )

Date: 20/04/2012 This Petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE R.M. LODHA  
HON'BLE MR. JUSTICE H.L. GOKHALE

For Petitioner(s)

Mr. Rajesh Kumar, Adv.

For Respondent(s)

Mr. Gopal Jain, Adv.  
Mr. R.N. Karanjawala, Adv.  
Mr. Debmalay Banerjee, Adv.  
Ms. Nandini Gore, Adv.  
Ms. Ashlesh Srivastav, Adv.  
Mrs Manik Karanjawala, Adv.

Mr. B.Balaji ,Adv

UPON hearing counsel the Court made the following  
O R D E RA letter has been circulated by advocate on record  
for the respondent No. 1 seeking six weeks time for filing  
additional documents. Time prayed for is granted.

List the matter beyond ensuing Summer Vacation.

(Rajesh Dham) (Renu Diwan)  
Court Master Court Master